

## OFFICE OF THE PRINCIPAL DISTRICT &amp; SESSIONS JUDGE (HQs): DELHI

ORDER

The following transfer and posting order is hereby made in official exigency and shall be effective immediately:

S. No.	Name & Emp. Code	From	To
1	Sh. Naresh Kumar EC:39655602	JA in Record Room (North), Rohini Courts, Delhi.	JA/Ahlmad in the court of Ms. Moksha Bains, Ld. MM (NI Act)-05, South-East, Saket Courts, New Delhi.
2	Ms. Shiwani Wadhwa EC:50514504	JA/Asst. Ahlmad in the Court of Sh. Jay Thareja, ASJ (POCSO)-04 North West, Rohini Courts, Delhi	JA/Ahlmad in the Court of Sh. Jay Thareja, ASJ (POCSO)-04 North West, Rohini Courts, Delhi
3	Sh. Saurav Panwar EC:87712344	JJA in Purchase Cell (Central), Tis Hazari Courts, Delhi.	JJA in IT Cell (HQs), THC, Delhi.
4	Ms. Divya Tuli W/o Sh. Abhishek	Newly appointed JJA in Office Pool, Administration Branch -II (HQs), THC, Delhi.	JJA in Purchase Cell (Central), Tis Hazari Courts, Delhi.

Note:(a) In partial modification of order No.56974-57974/P&T/Admn.-II/HQs/Delhi/2023 dated 28.07.2023 the posting station of Sh. Harish Dabas, JJA (EC:35045400) & relieving station of Sh. Rajender Singh, JJA (EC:27999398) be read as *Accounts Branch (North) in place of North-West, Rohini Courts, Delhi.* AND, the Posting Station of Sh. Atul Pandey, JJA (EC: 55675975) & relieving station of Sh. Amit Kumar, JJA (EC:45178984) be read as *court of Sh. Abhishek Kumar, ACMM-01 (New Delhi), PHC, New Delhi.*

(b) The transfer order No.56974-57974/P&T/Admn.-II/HQs/ Delhi/2023 dated 28.07.2023 in respect of Sh. Pradeep Gupta, JA (EC:23721596) at Sl. No.62, Sh. Kamal Kishor, JA (EC: 71789775) at Sl. No.185 and Sh. Pankaj Jha, JJA (EC: 82162977) at Sl. No.186 is hereby ordered to be cancelled.

(c) Transferred officials shall handover the charge of all the Court records in their custody alongwith the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.

(d) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent/s, as per rules.

(Narottam Kaushal)

Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi

No. 60157-60222 P&T/Admn-II/HQs/Delhi/2023

Dated, Delhi the 11 AUG 2023

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
2. The Principal Judge, Family Courts (HQs), Dwarka, Delhi.
3. The Officer/Officer In-Charge concerned.
4. The Personal Office of the undersigned.
5. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
6. The DDO, Accounts Branch concerned Delhi / New Delhi for necessary action.
7. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/update as per rules.
8. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding *posting details of the official concerned for the purpose of seeking ACRs.*
9. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
10. The officials concerned for immediate compliance.

Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi